

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3187 of 2020

1. Dubai Mahali					
2. Chotu Mahali			Petitioners
	Versus				
The State of Jharkhand			Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners	: Mr. J.N.Upadhyay, Advocate
For the State	: Mr. Amrita Kumari, A.P.P

02/09.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the State is directed to file counter affidavit in this case showing the criminal antecedent of the petitioners, if any.

4. Put up this case **after two months.**

5. In the meantime no coercive steps shall be taken against the above named petitioners in connection with Potka P.S. Case No.21 of 2020, which is pending in the court of learned Judicial Magistrate, 1st Class at Jamshedpur, if process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioners till date.

(Deepak Roshan, J.)

Fahim/-